

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/001951/2014**

**Dated the Friday, 28<sup>th</sup> day of February, 2020**

**PRESENT**

**Hon'ble Mr.P. Madhavan, Judicial Member  
Hon'ble Mr.T. Jacob, Administrative Member**

1. P. Manikam,  
S/o. Palaniswamy;
2. N. Santha,  
W/o. Natarajan;
3. M. Maruthachalam,  
W/o. Marani;
4. R. Munusamy,  
S/o. Rangasamy;
5. M. Krishnasamy,  
S/o. Maruthappan;
6. R. Sundararajan,  
S/o. Rangaswamy;
7. P. Marammal,  
W/o. Palaniswamy;
8. K. Rangaswamy,  
S/o. Karuppan;
9. S. Nagarathinam,  
W/o. Sowdhar Rajan;
10. M. Dhanalakshmi,  
W/o. Marthachalam;
11. P. Bathran,  
S/o. Palani Naicker;
12. K. Rajathi,  
W/o. Kumaraswamy;
13. M. Chitra,  
W/o. Mani;
14. E. Thara,  
W/o. Ewasaki;

15. N. Sarojini,  
W/o Nanjappan;
16. S. Rajmani,  
W/o. Sakthivel;
17. K. Vellingiri,  
S/o. Kittan;
18. M. Kannappan,  
S/o. Maruthan;
19. R. Lakshmi,  
W/o. Rangasamy;
20. P. Savithri,  
W/o. Paneer Selvam;
21. D. Pathumavathi,  
W/o. Dhanapal;
22. B. Kumutha,  
W/o. Bathachalem;
23. P. Thangavel,  
S/o. Palaniappan;
24. K. Karupaswmay,  
W/o. Kaliappan;
25. S. Kalyani,  
W/o. Sambathkumar;
26. S. Natarajan,  
S/o. Appak Konar;
27. A. Murugan,  
S/o. Ammasai;
28. K. Jathakambal,  
W/o. Krishnaswamy;

- 29. A. Subbammal,  
W/o. Braman;
- 30. R. Chitra,  
W/o. Rangaswamy;
- 31. S. Sinnakannu,  
W/o. Swlvaraj;
- 32. S. Lakshmi,  
W/o. Subramaniyan;
- 33. K. Janaki,  
S/o. Karupakonar;
- 34. K. Manimaglai,  
W/o. Karpuswamy;
- 35. V. Balan,  
S/o. Venkataraman;
- 36. K. Ramamurthi,  
S/o. Krishnan;
- 37. V. Rajan,  
S/o. Velaiyan.

**...Applicants**

(By Advocate :Mr. K. Rajasrinivas)

Vs.

- 1. The Director General,  
Indian Council of Agricultural Research,  
Krishi Bhavan, New Delhi- 110 001  
Rep. Union of India;
- 2. The Director,  
Central Institute for Cotton Research,  
Post Box No.125,  
Panjani Farm, Wardha Main Road,  
Nagpur-440 001;
- 3. The Project Coordinator and Head (A),  
Central Insitute for Cotton Research,  
Regional Station,  
Coimbatore-641 003.

**...Respondents**

(By Advocate: Mr. M.T. Arunan)

**ORAL ORDER**

**(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))**

Applicants have filed this OA seeking the following reliefs:-

"i. to direct the respondents to regularize the services of the applicants w.e.f. the date of their initial appointment as SS Grade I (Group D) with arrears of pay and allowances and all other consequential benefits;

ii. to award costs and pass such further and other orders as may be deemed and proper and thus render justice."

2. When the matter is taken up, learned counsel for the applicants submit that since the individual representations made by the applicants dated 27.08.2014 (Annexure A-11) in regard to their grievance are still pending with the respondents, applicants would be satisfied if the respondents are directed to consider and dispose of the said representations within a time frame fixed by the Tribunal.

3. Mr. M.T. Arunan, Learned Standing Counsel for the respondents has no objection to the above prayer.

4. **In view of the limited relief sought, without going into the merits of the case, the respondents are directed to consider and dispose of the individual representations of the applicants dated 27.08.2014 (Annexure-A/11) in the light of the rules and regulations that are in existence, as per the scheme, if any, available to that effect and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**

5. **OA is accordingly disposed of without going into the merits of the case. No costs.**

(T. JACOB)  
MEMBER(A)

(P.MADHAVAN)  
MEMBER(J)

28.02.2020

asvs